

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NOS. 1145-1146 OF 2015

WITH

CRIMINAL MISCELLANEOUS PETITION NOS.15043-15044 AND 15739-15740 OF 2016

(Applications for suspension of sentence and exemption from filing O.T.)

BHANU PRATAP PANDEY ADVOCATE

... Appellant(s)

VERSUS

REGISTRAR GENERAL, HIGH COURT OF JUDICATURE
OF ALLAHABAD & ORS.

... Respondent(s)

OFFICE REPORT

These appeals were listed before the Hon'ble Court on 22.08.2016 when the court was pleased to pass the following order:

"By our order dated 24.9.2015, the sentence of imprisonment of the appellant was stayed on the condition that the directions issued by the High Court in paragraphs 57 and 58 of the impugned judgment will continue until further orders.

Paragraphs 57 and 58 of the impugned judgment read as follows :-

"57. Till the aforesaid criminal cases, detailed in para 4, pending against Bhanu Pratap Pandey, are finalized, he is restrained from entering the Court premises, so as to represent any litigant in any matter in District Court/Civil Court, Gorakhpur, except where he is required to attend the Court being a party therein.

58. In order to maintain discipline in the Court, we further direct that other contemnors are restrained from entering the Court premises of Civil Court/District Judgeship, Gorakhpur for a period of four months. The period shall commence w.e.f. 13.07.2015."

It has come to our notice, while dismissing a special leave petition filed by the petitioner, that the petitioner has entered the premises of the Judgeship for the purpose of election in the Bar Association. Prima facie, it amounts to contempt of the order passed by this Court.

The petitioner is issued notice to show cause why he should not be proceeded with for committing contempt by disobeying this Court's order. Reply be filed within four weeks.

List after four weeks."

Accordingly, show cause notice was issued to Appellant through his counsel Mr. Aftab Ali Khan, Advocate.

It is submitted that Counsel for the Appellant has on 15.09.2016 filed reply affidavit alongwith an application for exemption from filing O.T. in separate Paper Books and same is placed with main Paper Books.

The matters above-mentioned are listed before the Hon'ble Court with this office report.

DATED this the 23rd day of September, 2016.

ASSISTANT REGISTRAR

COPY TO:

1. Mr.Jagjit Singh Chhabra, Advocate
208, C.K.Daphtary Block, S.C.I, N.D
2. Mr. Aftab Ali Khan, Advocate
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ASSISTANT REGISTRAR

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